



HIGH COURT OF MADRAS

NOTIFICATION NO.238/2023

Roc.No.89810-B/2023/JRC

Applications are invited from Indian Citizens, in the prescribed format, for recruitment **on ad hoc and consolidated pay basis**, from qualified and eligible Candidates for filling up of the following posts sanctioned to the Tamil Nadu State Judicial Academy, No.30/95, P.S.K.R.Salai, R.A.Puram, Chennai – 600 028:

Sl. No.	Name of the Post	Consolidated Pay	Number of Vacancies
1	Research Fellow	Rs.45,000/- per month	01
2	Research Assistant	Rs.30,000/- per month	03

2. Age :-

A Candidate must not have attained the age of 32 years as on 01.07.2023 (i.e. candidate should not have been born before 02.07.1991).

3. Minimum eligibility criteria for Research Fellow and Research Assistant:-

- Candidate should be a Post Graduate in Law (under 10+2+3+3+2 or 10+2+5+2 pattern) from the recognized Universities in the Indian Union and recognized by the Bar Council of India for admission as Advocate or Attorney of an Indian Court, **for the post of Research Fellow.**
- Candidate should be a Graduate in Law (under 10+2+3+3 or 10+2+5 pattern) from the recognized Universities in the Indian Union and recognized by the Bar Council of India for admission as Advocate or Attorney of an Indian Court, **for the post of Research Assistant.**

Complete details and Application Form are available in the websites of the Tamil Nadu State Judicial Academy (www.tnsja.tn.nic.in) and the recruitment portal of the High Court of Madras (www.mhc.tn.gov.in).

The filled in applications, in the prescribed format, should reach the High Court, Madras on or before 15.11.2023 by 5.00 pm.

HIGH COURT, MADRAS.

DATED: 11.10.2023.

Sd/-

REGISTRAR GENERAL

(PTO.)

To

1. All the Principal District Judges / District Judges in the State of Tamil Nadu (with a request to give wide publicity of this Notification through Notice Boards in all the Courts functioning in their Districts and to communicate the same to all Bar Associations in their Districts, for wide publicity).
2. The Principal Judge, City Civil Court, Chennai, (with a request to give wide publicity of this Notification through Notice Boards in all the Subordinate Courts functioning in Chennai District and to communicate the same to all Bar Associations in the Subordinate Courts in Chennai District).
3. The Chief Judge, Puducherry, (with a request to give wide publicity of this Notification, through Notice Boards in all the Courts functioning in the UT of Puducherry and to communicate the same to all Bar Associations in the Union Territory of Puducherry).
4. The District Judge-cum-Chief Judicial Magistrate, The Nilgiris at Uthagamandalam (with a request to give wide publicity of this Notification through Notice Boards in all the Courts functioning in the District and to communicate the same to all the Bar Associations in the District).
5. The Registrar, the Tamil Nadu Dr.Ambedkar Law University, Chennai-28 (with a request to display this Notification in the University Notice Board and in the notice Boards of all the Law Colleges under their control and to bring this Notification to the knowledge of the alumni/alumnae of the University / all the Law Colleges, residing at Chennai).
6. The Registrar, Tamil Nadu National Law University, Dindigul Main Road, Navalurkurtappattu, Srirangam Taluk, Trichirapalli – 620 009.
7. The Registrar, Pondicherry University, Kalapet, Puducherry 605 104. (with a request to display this Notification in the University Notice Board and in the Notice Boards of all the Law Colleges under their control and to bring this Notification to the knowledge of the alumni/alumnae of the University / all the Law Colleges).
8. The Secretary, Bar Council of Tamil Nadu and Pondicherry, Chennai (with a request to display this Notification in the Notice Board for wide publicity).
9. The Secretary, (a) Madras Bar Association (b) Madras High Court Advocates' Association (c) Law Association and (d) Madras High Court Women Lawyers' Association, High Court, Madras, (with a request to display this Notification in their respective Notice Boards for wide publicity).
10. The Secretary, (a) Madras High Court Madurai Bench Advocates' Association (b) Madurai Bench of Madras High Court Advocates' Association (c) Madurai Bench of the Madras High Court Bar Association (d) Women Lawyers' Association (e) Women Advocates' Association and (f) Madurai Bar Association of Madurai Bench of Madras High Court, Madurai (with a request to display this Notification in their respective Notice Boards for wide publicity).
11. The Registrar General of all the High Courts.
(with a request to display the Notification in the Notice Boards for wide publicity).
